

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

ITEM No. 110

IA No. 1400/2023

CP (IB) No. 246/Chd/Pb/2022  
(Admitted)

**IN THE MATTER OF:-**

Parmjit Kaur Kochar, PG Kochar

...Petitioner

Overseas Pvt. Ltd.

**Under Section: 94, R 11 NCLT 2016**

**Order delivered on 20.03.2024**

**CORAM:**

**SH. L. N. GUPTA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner** : Ms. Manveen Narang, Advocate

**For the RP-in-person** : Mr. Biswa Ranjan Chatterjee

**ORDER**

**IA(I.B.C)/ 1400 (CH) 2023**

The present application has been filed to place on record the report under Section 106. The same is taken on record. Thus, IA No.1400/2023 stands ***diposed of*** accordingly and the same be tagged with the main petition for reference purpose.

Compliance affidavit has been filed vide Diary No.01492/1 dated 19.02.2024 and the copy of the report has been supplied to the creditors. In that report the next date of hearing is stated to be mentioned as 17.02.2024 whereas the actual date was 19.02.2024 on which the file was not taken up. In these circumstances, the RP is directed to inform the next date of hearing to the creditors through e-mail and place the said e-mail on record by way of an affidavit so that effective proceedings can be taken on the next date of hearing. An opportunity is granted to the creditors for filing

of the response if any, against the report under Section 106. Let the same be filed atleast one week before the next date of hearing and matter be listed on 30.04.2024.

Sd/-  
**(L. N. GUPTA)**  
**MEMBER (TECHNICAL)**  
Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**